

Government of Maharashtra projects. Accordingly as per information received from the State Government of Maharashtra replied are as under:—

No, Sir. Award of contract of five Mumbai Entry Point alongwith maintenance of flyovers and allied structure is under process.

(c) and (d) Yes, Sir. A writ petition No. 1542 of 2009 was filed in the Bombay High Court on 10.08.2009 and the same was dismissed by the Hon'ble High Court Mumbai *vide* judgement dated 28.01.2010. A PIL No. 206 of 2010 was also filed which was adjourned to 25.11.2010. Reply to the complaints from Hon'ble Member of Parliament Shri Ramesh Rathod and Hon'ble Minister, Shri Gurudas Kamat are under approval of Government. Complaints also received from Shri Jayant Patil, MLA peasants and workers Party of India, Samajwadi Party etc. and the replies are preparation by the State Government.

(e) No, Sir.

(f) Does not arise.

(g) Since, the Hon'ble High Court-Mumbai has dismissed the Writ Petition, there is no merit in the complaints received from various quarters.

Human Rights Day celebrations

3177. SHRI MOHD. ALI KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has prepared any objectives to achieve on the occasion of Human Rights Day celebrations this year;

(b) if so, the State-wise details thereof including Andhra Pradesh;

(c) the funds allocated for this purpose, State-wise; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):
(a) The Government of India does not prepare any objectives for the Human Rights Day, though National Human Rights Commission (NHRC) has been observing December, 10 as 'Human Rights Day' every year.

(b) to (d) Does not arise.

Prior information of Mumbai attack with foreign agencies

3178. DR. JANARDHAN WAGHMARE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that information about the terrorist attack in Mumbai was available with certain foreign agencies and the same was not shared with the Indian intelligence agencies;

- (b) if so, the reaction of Government thereto;
- (c) the details of the progress made in the investigation into the said incident including the exchange of dossier with Pakistan; and
- (d) the details of other steps taken to pursue the perpetrators of the said attack?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):
 (a) and (b) inputs and information are received from time to time from various sources regarding possible terrorist designs and treats, which are shared with agencies and States concerned on a regular basis. There also exists a mechanism for exchange of information between the Indian intelligence agencies and their foreign counterparts. As regards the terrorist attacks in Mumbai, intelligence regarding the possibility of infiltration by a suspected LeT vessel through the sea route had been received and was shared with the coast guard and Indian Navy.

(c) The criminal trial in the Court of competent jurisdiction in Mumbai against the accused in the Mumbai Terror Attack on November 26, 2008, has been concluded. Judgment in the case was delivered on May 06, 2010. Ajmal Kasab, a prime accused, was awarded death sentence by the Trial Court. The matter is now pending before the Mumbai High Court.

An FIR was lodged in the Special Investigative Unit in Islamabad, Pakistan. Charge-sheet has been filed against 07 arrested accused on July 18, 2009 and 20 Proclaimed Offenders on September 19, 2009 in Pakistan. As on date, India, *inter-alia*, has provided 12 dossiers to the Pakistan Government containing both information as well as clarification to the various queries sought by the Pakistani Authorities through their 13 dossiers on Mumbai Terror attack. In the last dossier received from the Government of Pakistan, approval has been sought for the visit of a "Judicial Commission" to India. The Commission seeks to record evidence of certain persons in India including that of the Ld Judicial Magistrate who recorded Kasab's confessional Statement.

(d) Apart from actively pursuing the matter of bringing the perpetrators and masterminds of Mumbai attack on 26.11.2008 to book through bilateral channels with Pakistan, Government of India has also, in parallel, launched a sustained international diplomatic initiative to bring pressure on Pakistan to bring the perpetrators of Mumbai attack to Justice. These efforts have resulted in the proscription of certain individuals and entities based in Pakistan including leaders of Lasker-e-Teiba (LeT) and being 'listed' under the United Nations Security Council (UNSC) Resolution No. 1267.

Smuggling of FICN

3179. DR. JANARDHAN WAGHMARE: Will the Minister of HOME AFFAIRS be pleased to state: